CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT

For the Attention of the Equity Shareholders of

FUTURISTIC SOLUTIONS LIMITED

Regd Office: M-50, IInd floor, M- Block Market, Greater Kailash-I, New Delhi-110048 (**Tel:** 011-4163 4701, **Fax:** 011-2923 5860)

This corrigendum to the Public Announcement (PA) is being issued by 'RR Financial Consultants Limited' [hereinafter referred to as the "Manager to the offer"] on behalf of Ms. Nandita Shaunik [hereinafter referred to as the "Acquirer"] pursuant to and in compliance with regulation 10 and 12 (earlier referred to as Regulation 10 and 11(1)) of the SEBI (SAST) Regulations 1997 and subsequent amendments thereto (the "Takeover Regulations"). The Shareholders/beneficial owners are requested to note the following developments/amendments with respect to and in connection with the Public Announcement ("PA") dated September 08, 2006.

1. The Final Revised Schedule of Activities pertaining to the offer are as per the table below, shareholders of FSL are requested to take note of the changes in dates as per the revised schedule:-

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	ORIGINAL SCHEDULE Day and Date	REVISED SCHEDULE Day and Date
1	**Date of Public Announcement (PA)**	**Friday, September 08, 2006**	**Friday, September 08, 2006.**
2.	Specified Date*	Friday, September 22, 2006	Friday, September 22, 2006.
3.	**Last Date for a Competitive Bid(s)**	Thursday, September 28, 2006	Thursday, September 28, 2006.
4.	Date by which Letter of Offer will be dispatched to the Shareholders	Monday, October 16, 2006	Monday, June 18, 2007
5.	**Offer Opening Date**	**Wednesday, October 25, 2006**	**Thursday, June 21, 2007**
6.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**Monday, November 06, 2006**	**Friday, June 29, 2007**
7.	Last date to withdraw acceptance tendered by shareholders	Friday, November 10, 2006	Thursday, July 05, 2007
8.	**Offer Closing Date**	**Wednesday, November 15, 2006**	**Tuesday, July 10, 2007**
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, November 30, 2006	Tuesday, July 24, 2007

*Specified date is only for the purpose of determining the names of shareholders/beneficial owners as on such date to whom the letter of offer is sent.

2. **Offer Background**:

   The offer is now being made pursuant to Regulation 10 and 12 of SEBI (SAST) Regulations (earlier referred to as Regulation 10 and 11(1)). In the facts and circumstances of the case, the acquisition of shares in the target company amounts to change in control in terms of Regulations 2 (1) (c) and Regulations 12 of Takeover Regulations.

3. **Reasons for the Offer**

   The open offer is made in compliance of Regulations 10 and 12 of SEBI (SAST) Regulations. Acquirer does not have any intention to have control over the of management of the company. The Acquisition of shares is for the purpose of only investing in the company at current valuation, which appears to be cheap in view of the business of ARC.

4. **Disclosure in terms of Regulations 21(2)**

   As this offer (Assuming full acceptance or not) would result in the public shareholding falling below 25% of the voting capital of the target company, the Acquirer in terms of provisions of regulations 21(2) of the Regulations, undertake to comply with the provisions of clause 40A(vi) and (vii) of the listing agreement.

5. **Lock in Shares**

   Regarding acceptance of Lock-in-shares in the open offer, the same can be acquired subject to the continuation of the residual lock-in-period in the hands of the acquirer and there shall be no discrimination in the acceptance of locked in and not locked in shares.

6. **General**

   This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of offer and Acceptance form cum Withdrawal form.

   The Acquirer accept full responsibility for the information contained in this corrigendum to the PA and also for the obligations of the Acquirer as laid down in the Takeover Regulations.

   PA dated September 8, 2006 and this corrigendum to the PA are also available on SEBI website at **www.sebi.gov.in**. Eligible persons to the offer may also download a copy of the letter and Acceptance cum Withdrawal Form which will be available on SEBI website during the offer period i.e. Thursday, June 21, 2007 to Tuesday, July 10, 2007 and send their acceptance on or before Tuesday, July 10, 2007

REGISTRAR TO THE OFFER:

BEETAL FINANCIAL & COMPUTER SERVICES PRIVATE LIMITED
Beetal House, 3rd Floor, 99,Madangir,
Behind Local Shopping Centre, Near Dada
Harsukhdas Mandir,New Delhi-110062.
Ph: 011-29961281-282 Fax: 011-29961284
Contact Person: Mr. Punit Mittal
E-mail: beetal@beetalfinancial.com

ISSUED BY: MANAGER TO THE OFFER

RR FINANCIAL CONSULTANTS LIMITED
Merchant Banking Division 412-422,
Indraprakash Building, Barakhamba Road,
Connaught Place, New Delhi - 110001
Tel.: 011-23352496-99 Fax: 011- 41519712
Contact Person: Mr. Vinay K. Chawla
Email: vinay@rrfcl.com